

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41718 of 2015

(Arising out of Common Order-in-Appeal No.CMB-CEX-000-APP-101-15 to CMB-CEX-000-APP-103-15 dt.08.05.2015 passed by Commissioner of Customs, Central Excise and Service Tax (Appeals-I), Coimbatore]

Smt.Muthukalavathy Nagappan,

8/42J, Athipalayam Road
Chinnavedempatti Post, Ganapathy
Coimbatore – 641 049.

Appellant

VERSUS

Commissioner of Central Excise

6/7, A.T.D.Street, Race Course Road,
Coimbatore – 641 018.

Respondent

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Ms.K.Komathi, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :30.01.2020

DATE OF DECISION :30.01.2020

FINAL ORDER No.40163/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp